

ITEM NO.821

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).5181/2021 & 5182/2021

(Arising out of impugned final judgment and order dated 26-08-2020 in CRMA No.21839/2020 passed by the High Court of Judicature at Allahabad)

AMINUDDIN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 27-07-2022 These petitions were mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Anilendra Pandey, AOR(Mentioned by)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Upon being mentioned by Mr. Anilendra Pandey, learned counsel appearing on behalf of the petitioner, we deem it appropriate to direct the Registry not to delete these matters from the date, if any, already notified.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)